उत्तर प्रदेश विधानसभा के निर्वाचित सदस्यों द्वारा श्री अमर सिंह के रिक्त स्थान की पूर्ति हेतु राज्यसभा का उप-निर्वाचन

प्ररूप 2 ग

(नियम 4 देखिये)

Time - 01.55

(1)

Sd/
29.08.2020

नाम-निर्देशन-पत्र

राज्य सभा के लिये निर्वाचन

दिनांक 28/8/2020
रु. 10000/-
(रुपये दस हजार)
मां भगवती देवी
Sd/
29.8.2020

भाग-1

हम एतद्द्वारा राज्य सभा के निर्वाचन के लिये अभ्यर्थी के रूप में निम्नलिखित को नाम-निर्दिष्ट करते हैं :-

अभ्यर्थी का नाम सैयद ज़फर इस्लाम पिता/~~पति~~/पत्नि का नाम सैयद नईम अहमद

उसका डाक पता फ्लैट नं. - 106,
एस एफ एस फ्लैट्स,
अशोक बिहार फेज - III,
दिल्ली

उसका नाम 17- वजीरपुर दिल्ली विधान सभा/संसदीय निर्वाचन-क्षेत्र की निर्वाचक नामावली के भाग सं0 179 में क्रम-संख्या 639 पर प्रविष्ट है।

हम घोषणा करते हैं कि हम उत्तर प्रदेश विधान सभा के निर्वाचित सदस्य हैं और हमारे नाम धारा 152 के अधीन रखी गयी सूची में, जैसा कि नीचे उपदर्शित किया गया है, प्रविष्ट है और उस नाम-निर्देशन के प्रतीक स्वरूप हम नीचे अपने हस्ताक्षर करते हैं :-

प्रस्थापकों की विशिष्टियां और उनके हस्ताक्षर

क्रम-सं0	धारा 152 के अधीन रखी गई सूची में प्रविष्टि क्रम संख्यांक	पूरा नाम	हस्ताक्षर	तारीख
1	2	3	4	5
1	135- शाहजहांपुर	श्री सुरेश कुमार रवन्ना	सुरेश कुमार रवन्ना	28/8/20
2	386- शिवपुर	श्री अनिल राजभर		28/8/20
3	261- इलाहाबाद पश्चिम	श्री सिद्धार्थ नाथ सिंह		28/8/20
4	304- बांसी	श्री जय प्रताप सिंह		28/8/20
5	305- इटवा	डा० सतीश चन्द्र द्विवेदी		28/8/20
6	330- पडरौना	श्री स्वामी प्रसाद मौर्य		28/8/20
7	249- पट्टी	श्री राजेन्द्र प्रताप सिंह उर्फ मोतीसिंह		28/8/20
8	170- सरोजनीनगर	श्रीमती स्वाती सिंह	Swati	28/8/20
9	175- लखनऊ कैन्टोनमेन्ट	श्री सुरेश चन्द्र तिवारी		28/8/20
*10	169- बक्शी का तालाब	श्री अविनाश त्रिवेदी		28/8/20

*प्रस्थापक विधान सभा के निर्वाचित सदस्यों में से दस प्रतिशत या निर्वाचकगण के सदस्यों में से दस प्रतिशत या संबंधित दस सदस्य, जो भी कम हों, होने चाहिये।

मैं, उपरिवर्णित अभ्यर्थी, इस नाम-निर्देशन के लिये अपनी अनुमति देता/देती हूं और मैं घोषणा करता/करती हूं कि :-

(क) मैं भारत का नागरिक हूँ और मैंने किसी अन्य विदेशी राज्य की नागरिकता अर्जित नहीं की है;

(ख) मैंने .....52..... वर्ष की आयु पूरी कर ली है;

(ग) मैं इस निर्वाचन में भारतीय जनता पार्टी दल द्वारा खड़ा किया गया हूं/~~खड़ी की गई हूं~~;

(घ) मेरा नाम और मेरे' (पिता/माता/पति का नाम) ऊपर .....हिन्दी..... (भाषा का नाम) में सही रूप से लिखा गया है, और

(ङ) अपनी पूर्ण जानकारी और विश्वास के अनुसार मैं राज्य सभा में रिक्त स्थान भरने के लिये चुने जाने के हेतु अर्हित हूं और निरर्हित नहीं हूं।

मैं, यह भी घोषणा करता हूं कि इसके साथ-साथ होने वाले राज्य सभा के विद्यमान द्विवार्षिक निर्वाचन/उप निर्वाचनों में दो स्थानों के लिये किसी अभ्यर्थी के रूप में नाम-निर्दिष्ट नहीं किया गया हूं और न ही किया जाऊंगा।

तारीख 28/08/2020

(अभ्यर्थी के हस्ताक्षर)

भाग-2

(अभ्यर्थी द्वारा भरा जाए)

(1) क्या अभ्यर्थी को-	
(i) लोक प्रतिनिधित्व अधिनियम, 1951 (1951 का 43) की धारा 8 की-	
(क) उपधारा (1) के अधीन अपराध (अपराधों) के लिए; या	
(ख) उपधारा (2) में विनिर्दिष्ट किसी विधि के उल्लंघन के लिये, सिद्धदोष ठहराया गया है; या	हां/नहीं
(ii) ऐसे किसी अन्य अपराध (अपराधों) के लिये सिद्धदोष ठहराया गया है जिसके (जिनके) लिये उसे दो वर्ष या अधिक के कारावास से दंडित किया गया है।	

यदि उत्तर "हां" में है तो, अभ्यर्थी निम्नलिखित जानकारी देगा :

(i) मामला/प्रथम सूचना रिपोर्ट संख्यांक .....लागू नहीं.....

(ii) पुलिस थाना (थाने) लागू नहीं..... जिला (जिले) .....लागू नहीं..... राज्य .....लागू नहीं.....

(iii) सम्बद्ध अधिनियम (अधिनियमों) की धारा (धाराएं) और उस अपराध (उन अपराधों) का संक्षिप्त विवरण, जिसके (जिनके) लिये उसे सिद्धदोष ठहराया गया था .....लागू नहीं.....

(iv) दोषसिद्धि (दोषसिद्धियों) की तारीख (तारीखें) .....लागू नहीं.....

.....

(v) वह (वे) न्यायालय जिसने (जिन्होंने) अभ्यर्थी को सिद्धदोष ठहराया था .....लागू नहीं.....

.....

(vi) अधिरोपित दण्ड [कारावासों की अवधि और/या (जुर्माने) की राशि उपदर्शित करें] .....लागू नहीं.....

.....

(vii) कारागार से निर्मुक्ति की तारीख (तारीखें) .....लागू नहीं.....

(viii) क्या उपरोक्त दोषसिद्धि (दोषसिद्धियों) के विरुद्ध कोई अपील (अपीलें)/पुनरीक्षण फाइल किये गये थे; हां/नहीं .....लागू नहीं.....

(ix) फाइल की गई अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) की तारीख व विशिष्टियां .....लागू नहीं.....

(x) उस न्यायालय (उन न्यायालयों) का/के नाम, जिसके (जिनके) समक्ष अपील (अपीलें)/पुनरीक्षण आवेदन फाइल किये गये थे .....लागू नहीं.....

(xi) क्या उक्त अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है या वह/वे लम्बित हैं .....लागू नहीं.....

(xii) यदि उक्त अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है, तो -

(क) निपटारे की तारीख (तारीखें) .....लागू नहीं.....

(ख) पारित आदेश (आदेशों) की प्रकृति .....लागू नहीं.....

"(2) क्या अभ्यर्थी भारत सरकार या राज्य सरकार के अधीन कोई लाभ का पद धारण कर रहा है ?..... (हां/नहीं)

-यदि हां, धारित पद के ब्यौरे..लागू नहीं..

(3) क्या अभ्यर्थी किसी न्यायालय द्वारा दिवालिया घोषित किया गया है ? .....(हां/नहीं)

-यदि हां, क्या उसे दिवालियापन से उन्मोचित कर दिया गया है.लागू नहीं

(4) क्या अभ्यर्थी किसी विदेशी देश के साथ राजनिष्ठा या अनुषक्ति के अधीन है ?.....(हां/नहीं)

-यदि हां, ब्यौरे दीजिए..लागू नहीं

(5) क्या अभ्यर्थी राष्ट्रपति के आदेश द्वारा उक्त अधिनियम की धारा 8क के अधीन निरर्हित किया गया है ?..... (हां/नहीं)

-यदि हां, निरर्हित किये जाने की अवधि..लागू नहीं

(6) क्या अभ्यर्थी भारत सरकार या किसी राज्य सरकार द्वारा पद धारण के दौरान भ्रष्टाचार या अभक्ति के लिये पदच्युत किया गया है ?.....(हां/नहीं)

-यदि हां, ऐसी पदच्युति की तारीख.लागू नहीं

(7) क्या अभ्यर्थी या तो व्यष्टि हैसियत में या न्यास द्वारा या भागीदारी द्वारा सरकार के साथ कोई ऐसी अस्तित्ववान संविदा (संविदाएं) रखता है जिसमें (जिनमें) अभ्यर्थी का उस सरकार को किसी माल के प्रदाय के लिये या उस सरकार द्वारा किये संकर्म के निष्पादन के लिये शेयर रखता है ?.....(हां/नहीं)

-यदि हां, तो कौन-सी सरकार के साथ है और अस्तित्ववान संविदा (ओं) के ब्यौरे.लागू नहीं

(8) क्या अभ्यर्थी ऐसी किसी कम्पनी या निगम (सहकारी सोसाइटी से भिन्न) का प्रबंधकीय अभिकर्ता या प्रबंधक या सचिव है जिसकी पूंजी में केन्द्रीय सरकार या राज्य सरकार पच्चीस प्रतिशत से कम शेयर नहीं रखती है ?.....(हां/नहीं)

-यदि हां, कौन-सी सरकार के साथ और उसके ब्यौरे.लागू नहीं

(9) क्या अभ्यर्थी आयोग द्वारा उक्त अधिनियम की धारा 10क के अधीन निरर्हित किया गया है ?.....(हां/नहीं)

-यदि हां, निहर्रन की तारीख.लागू नहीं.."

स्थान : नई दिल्ली

तारीख : 28/08/2020

(अभ्यर्थी के हस्ताक्षर)

भाग-3

(रिटर्निंग आफीसर द्वारा भरा जाये)

नाम-निर्देशन-पत्र की क्रम संख्या .....I.....

यह नाम-निर्देशन मुझे मेरे कार्यालय में ....29.08.2020.... (तारीख) को अप० 1:55 (बजे)

*अभ्यर्थी/प्रस्थापक श्री सुरेश कुमार सैनी (नाम) द्वारा परिदत्त किया गया।

29.08.2020

तारीख ....29.08.20.... रिटर्निंग आफीसर

टिप्पण :-जहां कहीं अनुकल्प दिये गये हैं वहां लागू होने वाले शब्दों को काट दें।

भाग-4

नाम-निर्देशन-पत्र को प्रतिगृहीत या प्रतिक्षेपित करने वाले रिटर्निंग आफीसर का विनिश्चय

मैंने इस नाम-निर्देशन-पत्र को लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 36 के अनुसार परीक्षित कर लिया है और मैं निम्नलिखित रूप में विनिश्चय करता हूं :

तारीख ..... रिटर्निंग आफीसर

उत्तर प्रदेश विधानसभा के निर्वाचित सदस्यों द्वारा श्री अमर सिंह के रिक्त स्थान की पूर्ति हेतु राज्यसभा का उप-निर्वाचन

Time - 01.56

(2)

29.08.2020

प्ररूप 2 ग

(नियम 4 देखिये)

नाम-निर्देशन-पत्र

राज्य सभा के लिये निर्वाचन

भाग-1

हम एतद्द्वारा राज्य सभा के निर्वाचन के लिये अभ्यर्थी के रूप में निम्नलिखित को नाम-निर्दिष्ट करते हैं :-

अभ्यर्थी का नाम सैयद जफर इस्लाम ..... पिता/~~माता~~/पति का नाम सैयद नईम अहमद

उसका डाक पता फ्लैट नं- 106,
एस एफ एस फ्लैट्स
अशोक विहार, फेज III
दिल्ली

उसका नाम 17- नजीरपुर दिल्ली ..... विधान सभा/संसदीय निर्वाचन-क्षेत्र की निर्वाचक नामावली के भाग सं0 179 ..... में क्रम-संख्या 639 ..... पर प्रविष्ट है।

हम घोषणा करते हैं कि हम उत्तर प्रदेश विधान सभा के निर्वाचित सदस्य हैं और हमारे नाम धारा 152 के अधीन रखी गयी सूची में, जैसा कि नीचे उपदर्शित किया गया है, प्रविष्ट है और उस नाम-निर्देशन के प्रतीक स्वरूप हम नीचे अपने हस्ताक्षर करते हैं :-

प्रस्थापकों की विशिष्टियां और उनके हस्ताक्षर

क्रम-सं0	धारा 152 के अधीन रखी गई सूची में प्रविष्टि क्रम संख्यांक	पूरा नाम	हस्ताक्षर	तारीख
1	2	3	4	5
1	275- अयोध्या	श्री वेद प्रकाश गुप्ता		28/8/20
2	161 - मंडीला	श्री राजकुमार अग्रवाल		28/8/20
3	261 - राम नगर	श्री शरद कुमार अवस्थी		28/8/20
4	165 - उन्नाव	श्री पंकज गुप्ता		28/8/20
5	172 - लखनऊ उत्तर	डॉ० नीरज बोरा		28/8/20
6	243 - रवागा (अ.जा.)	श्रीमती कृष्णा पासवान		28/8/20
7	150 - सेवता	श्री ज्ञान तिवारी		28/8/20
8	189 - सदर	श्री सीताराम वर्मा		28/8/20
9	163 - सफीपुर (अ.जा.)	श्री बब्बू लाल		28/8/20
*10	164 - मोहान (अ.जा.)	श्री बृजेश कुमार		28/8/20

*प्रस्थापक विधान सभा के निर्वाचित सदस्यों में से दस प्रतिशत या निर्वाचकगण के सदस्यों में से दस प्रतिशत या संबंधित दस सदस्य, जो भी कम हों, होने चाहिये।

मैं, उपरिवर्णित अभ्यर्थी, इस नाम-निर्देशन के लिये अपनी अनुमति देता/~~देती~~ हूं और मैं घोषणा करता/~~करती~~ हूं कि :-

(क) मैं भारत का नागरिक हूँ और मैंने किसी अन्य विदेशी राज्य की नागरिकता अर्जित नहीं की है;

(ख) मैंने .....52..... वर्ष की आयु पूरी कर ली है;

(ग) मैं इस निर्वाचन में .....भारतीय जनता पार्टी..... दल द्वारा खड़ा किया गया हूं/~~खड़ी की गई हूं~~;

(घ) मेरा नाम और मेरे (पिता/माता/पति का नाम) ऊपर .....हिन्दी..... (भाषा का नाम) में सही रूप से लिखा गया है, और

(ङ) अपनी पूर्ण जानकारी और विश्वास के अनुसार मैं राज्य सभा में रिक्त स्थान भरने के लिये चुने जाने के हेतु अर्हित हूं और निरर्हित नहीं हूं।

मैं, यह भी घोषणा करता हूं कि इसके साथ-साथ होने वाले राज्य सभा के विद्यमान द्विवार्षिक निर्वाचन/उप निर्वाचनों में दो स्थानों के लिये किसी अभ्यर्थी के रूप में नाम-निर्दिष्ट नहीं किया गया हूं और न ही किया जाऊंगा।

तारीख 28/08/2020.....

(अभ्यर्थी के हस्ताक्षर)

भाग-2

(अभ्यर्थी द्वारा भरा जाए)

(1) क्या अभ्यर्थी को- | हां/नहीं

(i) लोक प्रतिनिधित्व अधिनियम, 1951 (1951 का 43) की धारा 8 की-

(क) उपधारा (1) के अधीन अपराध (अपराधों) के लिए; या

(ख) उपधारा (2) में विनिर्दिष्ट किसी विधि के उल्लंघन के लिये, सिद्धदोष ठहराया गया है; या — ✓

(ii) ऐसे किसी अन्य अपराध (अपराधों) के लिये सिद्धदोष ठहराया गया है जिसके (जिनके) लिये उसे दो वर्ष या अधिक के कारावास से दंडित किया गया है।

यदि उत्तर "हां" में है तो, अभ्यर्थी निम्नलिखित जानकारी देगा :

(i) मामला/प्रथम सूचना रिपोर्ट संख्यांक .....लागू नहीं.....

(ii) पुलिस थाना (थाने) लागू नहीं... जिला (जिले) ..लागू नहीं..... राज्य ..लागू नहीं.....

(iii) सम्बद्ध अधिनियम (अधिनियमों) की धारा (धाराएं) और उस अपराध (उन अपराधों) का संक्षिप्त विवरण, जिसके (जिनके) लिये उसे सिद्धदोष ठहराया गया था .....लागू नहीं.....

(iv) दोषसिद्धि (दोषसिद्धियों) की तारीख (तारीखें) .....लागू नहीं.....

.....

(v) वह (वे) न्यायालय जिसने (जिन्होंने) अभ्यर्थी को सिद्धदोष ठहराया था .....लागू नहीं.....

.....

(vi) अधिरोपित दण्ड [कारावासों की अवधि और/या (जुर्माने) की राशि उपदर्शित करें] ....लागू नहीं.....

.....

(vii) कारागार से निर्मुक्ति की तारीख (तारीखें) .....लागू नहीं.....

(viii) क्या उपरोक्त दोषसिद्धि (दोषसिद्धियों) के विरुद्ध कोई अपील (अपीलें)/पुनरीक्षण फाइल किये गये थे; हां/नहीं ✓.....

(ix) फाइल की गई अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) की तारीख व विशिष्टियां .लागू नहीं....

(x) उस न्यायालय (उन न्यायालयों) का/के नाम, जिसके (जिनके) समक्ष अपील (अपीलें)/पुनरीक्षण आवेदन फाइल किये गये थे .....लागू नहीं.....

(xi) क्या उक्त अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है या वह/वे लम्बित हैं .....लागू नहीं.....

(xii) यदि उक्त अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है, तो -

(क) निपटारे की तारीख (तारीखें) .....लागू नहीं.....

(ख) पारित आदेश (आदेशों) की प्रकृति .....लागू नहीं.....

"(2) क्या अभ्यर्थी भारत सरकार या राज्य सरकार के अधीन कोई लाभ का पद धारण कर रहा है ?..... (हां/नहीं)

-यदि हां, धारित पद के ब्यौरे.लागू नहीं....

(3) क्या अभ्यर्थी किसी न्यायालय द्वारा दिवालिया घोषित किया गया है ? .....(हां/नहीं)

-यदि हां, क्या उसे दिवालियापन से उन्मोचित कर दिया गया है.लागू नहीं

(4) क्या अभ्यर्थी किसी विदेशी देश के साथ राजनिष्ठा या अनुषक्ति के अधीन है ?.....(हां/नहीं)

-यदि हां, ब्यौरे दीजिए.लागू नहीं

(5) क्या अभ्यर्थी राष्ट्रपति के आदेश द्वारा उक्त अधिनियम की धारा 8क के अधीन निरर्हित किया गया है ?..... (हां/नहीं)

-यदि हां, निरर्हित किये जाने की अवधि.लागू नहीं

(6) क्या अभ्यर्थी भारत सरकार या किसी राज्य सरकार द्वारा पद धारण के दौरान भ्रष्टाचार या अभक्ति के लिये पदच्युत किया गया है ?.....(हां/नहीं)

-यदि हां, ऐसी पदच्युति की तारीख.लागू नहीं

(7) क्या अभ्यर्थी या तो व्यष्टि हैसियत में या न्यास द्वारा या भागीदारी द्वारा सरकार के साथ कोई ऐसी अस्तित्ववान संविदा (संविदाएं) रखता है जिसमें (जिनमें) अभ्यर्थी का उस सरकार को किसी माल के प्रदाय के लिये या उस सरकार द्वारा किये संकर्म के निष्पादन के लिये शेयर रखता है ?.....(हां/नहीं)

-यदि हां, तो कौन-सी सरकार के साथ है और अस्तित्ववान संविदा (ओं) के ब्यौरे.लागू नहीं

(8) क्या अभ्यर्थी ऐसी किसी कम्पनी या निगम (सहकारी सोसाइटी से भिन्न) का प्रबंधकीय अभिकर्ता या प्रबंधक या सचिव है जिसकी पूंजी में केन्द्रीय सरकार या राज्य सरकार पच्चीस प्रतिशत से कम शेयर नहीं रखती है ?.....(हां/नहीं)

-यदि हां, कौन-सी सरकार के साथ और उसके ब्यौरे.लागू नहीं

(9) क्या अभ्यर्थी आयोग द्वारा उक्त अधिनियम की धारा 10क के अधीन निरर्हित किया गया है ?.....(हां/नहीं)

-यदि हां, निहर्रन की तारीख.लागू नहीं."

स्थान : नई दिल्ली

तारीख : 28/08/2020

(अभ्यर्थी के हस्ताक्षर)

भाग-3

(रिटर्निंग आफीसर द्वारा भरा जाये)

नाम-निर्देशन-पत्र की क्रम संख्या ..... II .....

यह नाम-निर्देशन मुझे मेरे कार्यालय में ..29:08:2020..... (तारीख) को 3.14.1:56.. (बजे)

*~~अभ्यर्थी~~/प्रस्थापक श्री सुरेश कुमार रत्न (नाम) द्वारा परिदत्त किया गया।

29.08.2020

तारीख ..29:08:2020..... रिटर्निंग आफीसर

टिप्पण :-जहां कहीं अनुकल्प दिये गये हैं वहां लागू होने वाले शब्दों को काट दें।

भाग-4

नाम-निर्देशन-पत्र को प्रतिगृहीत या प्रतिक्षेपित करने वाले रिटर्निंग आफीसर का विनिश्चय

मैंने इस नाम-निर्देशन-पत्र को लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 36 के अनुसार परीक्षित कर लिया है और मैं निम्नलिखित रूप में विनिश्चय करता हूं :

तारीख ..... रिटर्निंग आफीसर

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

सत्यमेव जयते

Certificate No.	:	IN-DL73190610988205S
Certificate Issued Date	:	28-Aug-2020 03:55 PM
Account Reference	:	IMPACC (IV)/ dl814603/ DELHI/ DL-DLH
Unique Doc. Reference	:	SUBIN-DLDL81460354092406810146S
Purchased by	:	SYED ZAFAR ISLAM
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	SYED ZAFAR ISLAM
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SYED ZAFAR ISLAM
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

NOTARY ★ GOVT. OF INDIA ★ ADVOCATE DELHI

Please write or type below this line

Form 26

(See rule 4A)

AFFIDAVIT TO BE FILED BY THE CANDIDATE

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shcilestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Form 26
(See rule 4A)

AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONGWITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR BYE-ELECTION TO COUNCIL OF STATE (RAJYA SABHA) FROM STATE OF UTTAR PRADESH. LEGISLATIVE ASSEMBLY

PART A

I, SYED ZAFAR ISLAM, son of SYED NAYEEM AHMED Aged FIFTY TWO (52) years, resident of Flat No. 106, SFS Flates, ASHOK VIHAR PH-III, Delhi a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by BHARATIYA JANATA PARTY

/ **~~am contesting as an Independent candidate~~

(2) My name is enrolled in 17-Wazirpur Assembly Constituency (1- Chandni Chowk Parliamentary Constituency), NCT of Delhi at Serial No.639 in Part No.179.

(3) My contact telephone number(s) is 9372842374 and my e-mail id (ifany) is: syedzafar1410@gmail.com and my social media account(s) (if any) is

(i) @syedzafarBJP (Twitter handled account)

(4) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has beenfiled	Total income shown in Income Tax Return(in Rupees) for the last fiveFinancial Years completed (as on 31st March)	
1.	SELF: SYED ZAFAR ISLAM	AADPI1558C	2018-2019	(i)	FY 2018-19: RS. 2,35,22,670/-
				(ii)	FY 2017-18: RS. 5,46,08,700/-
				(iii)	FY 2016-17: RS. 2,02,88,520/-
				(iv)	FY 2015-16: RS. 60,86,180/-
				(v)	FY 2014-15: RS. 23,12,460/-
2.	SPOUSE: (wife) SHIBA KAMAL	ANXPK0569Q	2018-2019	(i)	FY 2018-19: RS. 2,36,540/-
				(ii)	FY 2017-18: RS. 3,40,950/-
				(iii)	FY 2016-17: RS. 8,01,100/-
				(iv)	FY 2015-16: RS. 23,020/-
				(v)	FY 2014-15: RS. 32,21,120/-
3.	HUF (If Candidate is Karta/Coparcener)	Not Applicable	Not Applicable	(i)	Not Applicable
				(ii)	Not Applicable
				(iii)	Not Applicable
				(iv)	Not Applicable
				(v)	Not Applicable
4.	DEPENDENT 1 (Son) :TAHA ZAFAR	ACNPZ4245M	Not Applicable	(i)	Not Applicable
				(ii)	Not Applicable
				(iii)	Not Applicable
				(iv)	Not Applicable
				(v)	Not Applicable

NOTARY GOVT. OF INDIA NEELAM SHARMA ADVOCATE DELHI REGD. NO. EXPIRY DATE 01/09/2025

GOVT. OF INDIA

5.	DEPENDENT 2: (Daughter) MADIHA ZAFAR	NO PAN ALLOTTED	Not Applicable	(i)	Not Applicable
				(ii)	Not Applicable
				(iii)	Not Applicable
				(iv)	Not Applicable
				(v)	Not Applicable
6.	DEPENDENT 3: (Mother) AZRA SUFIA KHATOON	NO PAN ALLOTTED	Not Applicable	(i)	Not Applicable
				(ii)	Not Applicable
				(iii)	Not Applicable
				(iv)	Not Applicable
				(v)	Not Applicable

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminalcases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii)below)

OR

(ii) The following criminal cases are pending againstme: NOT APPLICABLE

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	**FIR No. with name and address of Police Station concerned**	Not Applicable	Not Applicable	Not Applicable

NOTARY GOVT. OF INDIA NEELAM SHARMA ADVOCATE REGD. NO. DELHI DATE 2025

प्ररूप 21 ख

(निर्वाचनों का संचालन नियम, 1961 का नियम 11 (1) देखिए)

(आकस्मिक रिक्ति को भरने के लिए निर्वाचन में उपयोग के लिए, जब स्थान निर्विरोध हो)

लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 53 की उपधारा (2) के अधीन निर्वाचन के परिणाम की घोषणा।

श्री अमर सिंह के रिक्त स्थान की पूर्ति हेतु उत्तर प्रदेश विधान सभा के निर्वाचित सदस्यों द्वारा राज्य सभा के लिए उप-निर्वाचन।

निर्वाचनों का संचालन नियम, 1961 के नियम 11 के उप नियम (1) के साथ पठित लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 53 की उप धारा (2) में अन्तर्विष्ट उपबन्धों के अनुसरण में, मैं घोषणा करता हूँ कि-

श्री सैयद जफर इस्लाम,

फ्लैट नं0 106 एस0एफ0एस0 फ्लैटस, अशोक विहार, फेज-।।।, दिल्ली जो भारतीय जनता पार्टी द्वारा खड़े किये गये हैं,

उस सदन में **श्री अमर सिंह की मृत्यु के कारण** हुई रिक्ति को भरने के लिए सम्यक् रूप से निर्वाचित हो गये हैं।

स्थानः विधान भवन, लखनऊ।
दिनांकः 04 सितम्बर, 2020.

RETURNING OFFICER * U.P.-C.S. - ELECTED M.L.As.

(बृज भूषण दुबे)
रिटर्निंग आफिसर
एवं
विशेष सचिव, विधान सभा।

विधान सभा सचिवालय
उत्तर प्रदेश
(पटल कार्यालय)

संख्याः 1225/वि0स0/प0का0/48(प)/2020 दिनांक 04 सितम्बर, 2020

प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषितः-

1. प्रधान सचिव, भारत निर्वाचन आयोग, निर्वाचन सदन, अशोक रोड, नई दिल्ली (फैक्स सं0 011-2305 2525),
2. सचिव, भारत सरकार, विधि, न्याय एवं कम्पनी सम्बन्धी मंत्रालय(विधायी विभाग), नई दिल्ली (फैक्स सं0 011-2338 4054),
3. महासचिव, राज्य सभा सचिवालय(कमरा नं0 33, टेबुल आफिस), संसद भवन, नई दिल्ली (फैक्स सं0 011-2379 2940),
4. मुख्य निर्वाचन अधिकारी, उत्तर प्रदेश, लखनऊ,
5. निर्वाचित अभ्यर्थी,
6. निदेशक, आकाशवाणी, लखनऊ,
7. निदेशक(समाचार), दूरदर्शन, लखनऊ,
8. महानिदेशक, आकाशवाणी, नई दिल्ली

को इस निवेदन के साथ कि उक्त सूचना को तुरन्त अगले समाचारों में प्रसारित करने की कृपा करें।

(बृज भूषण दुबे)
रिटर्निंग आफिसर

FORM 21 B

[See rule 11(1) of the Conduct of Elections Rules, 1961]
(For use in Election to fill a casual vacancy when seat is uncontested)

Declaration of the result of Election under sub-section (2) of section 53 of the Representation of People Act, 1951.

Bye-election to the Council of States by the elected members of the Legislative Assembly of Uttar Pradesh to fill the vacancy of **Shri Amar Singh.**

In pursuance of the provisions contained in sub-section (2) of section 53 of the Representation of the People Act, 1951, read with sub-rule (1) of the rule 11 of the Conduct of Elections Rules, 1961, I declare that-

Sri Syed Zafar Islam,
Flat No 106, SFS Flats, Ashok Vihar, Phase-III, Delhi sponsored by Bhartiya Janata Party,

has been duly elected to fill the vacancy caused in that House by the **death of Shri Amar Singh**.

B. B. Dubey

Place: Vidhan Bhawan, Lucknow.
Dated: September 04, 2020.

(Brij Bhushan Dubey)
Returning Officer
And
Special Secretary,
Legislative Assembly,
Uttar Pradesh

(6) Cases of conviction

(i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii)below)

OR

(ii) I have been convicted for the offences mentionedbelow:NOT APPLICABLE

(If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Tablebelow)

Table

(a)	Case No.	Not Applicable	Not Applicable	Not Applicable
(b)	Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Sections of Acts/Codes involved (give no. of the Section, e.g. Section..... of IPC, etc.).	Not Applicable	Not Applicable	Not Applicable
(d)	Brief description of offence for which convicted	Not Applicable	Not Applicable	Not Applicable
(e)	Dates of orders of conviction	Not Applicable	Not Applicable	Not Applicable
(f)	Punishment imposed	Not Applicable	Not Applicable	Not Applicable
(g)	Whether any Appeal has been filed against conviction order (MentionYES	Not Applicable	Not Applicable	Not Applicable

NOTARY GOVT. OF INDIA NEELAM SHARMA ADVOCATE DELHI REGD NO. 8227 EXPIRY DATE 01/09/2025

	or No)	Not Applicable	Not Applicable	Not Applicable
(h)	**If answer to (g) above is YES, give details and present status of appeal**	Not Applicable	Not Applicable	Not Applicable

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).**NOT APPLICABLE**

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

Note:

1. **Details should be entered clearly and legibly in BOLD Letters.**
2. **Details to be given separately for each case under different columns against each item.**
3. **Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.**
4. **Additional sheet may be added if required.**
5. **Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of2011.**

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

NOTARY NEELAM SHARMA ADVOCATE DELHI GOVT. OF INDIA

(b)	Case No. with Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section.....of IPC, etc.).	Not Applicable	Not Applicable	Not Applicable
(d)	Brief description of offence	Not Applicable	Not Applicable	Not Applicable
(e)	Whether charges have been framed (mention YES or NO)	Not Applicable	Not Applicable	Not Applicable
(f)	If answer against (e) above is YES, then give the date on which charges were framed	Not Applicable	Not Applicable	Not Applicable
(g)	Whether any Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	Not Applicable	Not Applicable	Not Applicable

NOTARY GOVT. OF INDIA NEELAM SHARMA ADVOCATE DELHI REGD. NO. 8227 DATE 01/10/2025

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

(Amount in INR)

S. No.	Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	75,000	25,000	Not Applicable	10,000	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	8,96,25,485 REFER **ANNEXURE-A**	7,42,697 REFER **ANNEXURE-A**	Not Applicable	10,000 REFER **ANNEXURE-A**	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and theamount.	REFER **ANNEXURE-B** 5,91,36,673	REFER **ANNEXURE-B** 14,96,23,098	Not Applicable	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and theamount	NIL	NIL	Not Applicable	NIL	NIL	NIL

NOTARY NEELAM SHARMA ADVOCATE REGISTRATION NO. GOVT. OF INDIA

(v)	Personal loans/advance given to any person or entity including , firm, company, Trust etc. and other receivables from debtors and the amount.	REFER **ANNEXURE-C** 7,30,50,000	M/S BASE INDUSTRIES GROUP 84,80,000	Not Applicable	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships	Vehicle	Vehicle	Not Applicable	NIL	NIL	NIL
	Details of Make	Mercedes E-class	a. Ford-Endeavour b. Ford- Eco Sportz	Not Applicable	NIL	NIL	NIL
	Registration number	MH04CT6479	a. MHO2BP0766 b. MH01BU1304	Not Applicable	NIL	NIL	NIL
	Year of purchase	2011	a. 2009 b. 2014	Not Applicable	NIL	NIL	NIL
	Amount	20,00,000	a. 9,31,000 b. 10,50,000	Not Applicable	NIL	NIL	NIL
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	NIL	1 kg Gold Rs.4,40,000	Not Applicable	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/interest	4,50,00,000	75,00,000	Not Applicable	50,00,000	NIL	NIL
(ix)	**Gross Total value**	**26,88,87,158**	**16,87,91,795**	Not Applicable	**50,20,000**	NIL	NIL

B. Details of Immovableassets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

NOTARY GOVT. OF INDIA NEELAM SHARMA ADVOCATE DELHI REGD. NO. EXPIRY DATE 01/09/2025

S. No	Description	Self	Spouse	HUF	Dependent -1	Dependent -2	Dependent -3
(i)	**Agricultural Land** Location(s) Survey number(s)	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Area (total measurement in acres)	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	Not Applicable	NIL	NIL	NIL
(ii)	**Non-Agricultural Land** Location(s) Survey number(s)	REFER **ANNEXURE-D**	NIL	Not Applicable	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	REFER **ANNEXURE-D**	NIL	Not Applicable	NIL	NIL	NIL
	Whether inherited property (Yes or No)	REFER **ANNEXURE-D**	NIL	Not Applicable	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	REFER **ANNEXURE-D**	NIL	Not Applicable	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	22,70,436	NIL	Not Applicable	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	REFER **ANNEXURE-D**	NIL	Not Applicable	NIL	NIL	NIL

	Approximate current market value	REFER **ANNEXURE-D** 61,10,000	NIL	Not Applicable	NIL	NIL	NIL
(iii)	**Commercial Buildings** (including apartments) -Location(s) -Survey number(s)	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	Not Applicable	NIL	NIL	NIL
(iv)	**Residential Buildings** (including apartments): -Location (s) -Survey number(s)	REFER **ANNEXURE -E**	REFER **ANNEXURE -F**	Not Applicable	NIL	NIL	NIL
	Area (Total measurement in sq. ft)	REFER **ANNEXURE -E**	REFER **ANNEXURE -F**	Not Applicable	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	REFER **ANNEXURE -E**	REFER **ANNEXURE -F**	Not Applicable	NIL	NIL	NIL
	Whether inherited property (Yes or No)	REFER **ANNEXURE -E**	REFER **ANNEXURE -F**	Not Applicable	NIL	NIL	NIL
	Date of purchase in case of self – acquired property	REFER **ANNEXURE**	REFER **ANNEXURE**	Not Applicable	NIL	NIL	NIL

NEELAM SHARMA ADVOCATE DELHI 01/09/2023 NOTARY GOVT. OF INDIA

		-E	-F				
	Cost of property (in case of purchase) at the time of purchase	14,84,72,977	1,68,08,000	Not Applicable	NIL	NIL	NIL
	Any Investment on the land by way of development, construction, etc	REFER **ANNEXURE -E**	REFER **ANNEXURE -F**	Not Applicable	NIL	NIL	NIL
	Approximate current market value	REFER **ANNEXURE -E** 30,57,37,000	REFER **ANNEXURE -F** 1,68,08,000	Not Applicable	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	Not Applicable	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	**31,18,47,000**	**1,68,08,000**	Not Applicable	NIL	NIL	NIL

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	HUF	Dependent -1	Dependent -2	Dependent -3
(i)	**Loan or dues to Bank/Financial Institution(s)** Name of Bank or Financial Institution, Amount outstanding, Nature of loan	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	NIL	SYED ZAFAR ISLAM RS.6,70,00,000 PERSONAL LOAN	Not Applicable	NIL	NIL	NIL
	Any other liability	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Grand total of liabilities	NIL	**6,70,00,000**	Not Applicable	NIL	NIL	NIL

NOTARY GOVT. OF INDIA NEELAM SHARMA ADVOCATE DELHI REGD. NO. EXPIRY 01/09/2025

(ii)	**Government Dues:** Dues to departments dealing with Government accommodation	(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election? (B) If answer to (A) above is YES, the following declaration may be furnished namely:- (i) The address of the Government accommodation: NOT APPLICABLE..... .... (ii) There is no dues payable in respect of above Government accommodation, towards- (a) rent; (b) electricity charges; (c) water charges; and (d) telephone charges as on Not Applicable (date) [the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter]. Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.					NIL
(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)	NIL	NIL	Not Applicable	NIL	NIL	NIL

		Self	Spouse	HUF	Dependent -1	Dependent -2	Dependent-3
(iv)	Income Tax dues	NIL	NIL	Not Applicable	NIL	NIL	NIL
(v)	GST dues	NIL	NIL	Not Applicable	NIL	NIL	NIL
(vi)	Municipal/Property tax dues	NIL	NIL	Not Applicable	NIL	NIL	NIL
(vii)	Any other dues	NIL	NIL	Not Applicable	NIL	NIL	NIL
(viii)	Grand total of all Government dues	NIL	NIL	Not Applicable	NIL	NIL	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	NIL	Not Applicable	NIL	NIL	NIL

(9) **Details of profession or occupation:**

(a)Self: FORMER SALARIED EMPLOYEE

(b) Spouse: SALARIEDEMPLOYEE

(9A) Details of source(s) of income: (a) Self: SALARY INCOME, INCOME FROM HOUSE PROPERTY AND BUSINESS INCOME

(b) Spouse: SALARY INCOME

(c) Source of income, if any, of dependents, **NIL**

(9B) Contracts with appropriate Government and any public company or companies:

(a) details of contracts entered by the candidate: NIL

(b) details of contracts entered into by spouse: NIL

(c) details of contracts entered into by dependents: NIL

(d) detailsofcontractsenteredintobyHinduUndividedFamilyortrustinwhichthe

NOTARY NEELAM SHARMA ADVOCATE DELHI REGD. NO. EXPIRY DATE 07/09/2025 GOVT. OF INDIA

candidate or spouse or dependents have interest : Not Applicable

(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners: Not Applicable

(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share: Not Applicable

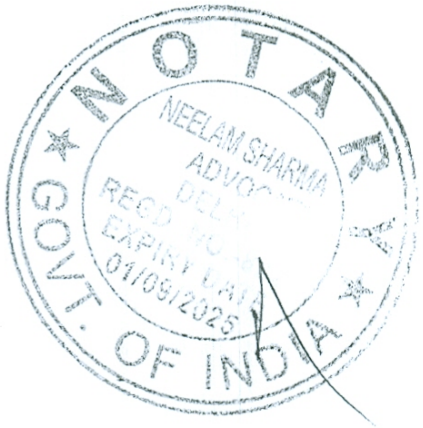
(10) My educational qualification is asunder:

POST GRADUATION:
MEP- IIM -A, AHMEDABAD: 2002
MASTER OF FINANCE & CONTROL: ALIGARH MUSLIM UNIVERSITY: 1993

GRADUATION:
BACHELOR OF ARTS; ALIGARH MUSLIM UNIVERSITY: 1990

SCHOOLING:
INTERMEDIATE SCIENCE ISC: RANCHI UNIVERSITY: 1986
MATRICULATION: HAZARIBAGH HIGH SCHOOL: 1983

(Give details of highest School/University education mentioning the full form of the certificate/diploma! degree course, name of the School /College/ University and the year In which the course was completed.)



PART – B

(11). ABSTRACTOFTHEDETAILSGIVENIN(1)TO(10)OFPART-A:

1.		Name of the candidate		SYED ZAFAR ISLAM				
2.		Full postal address		FLAT NO. 106, SFS FLATS, ASHOK VIHAR PH.III, DELHI				
3.		Number and name of the constituency and State		COUNCIL OF STATES FROM STATE OF UTTAR PRADESH LEGISLATIVE ASSEMBLY				
4.		Name of the political party which set up the candidate (otherwise write 'Independent')		BHARATIYA JANATA PARTY				
5.		Total number of pending criminal cases		NIL				
6.		Total Number of cases in which convicted		NIL				
7.			**PAN of**	Year for which last Income Tax Return filed		Total Income Shown		
		(a) Candidate	AADPI1558C	FY 2018-19		RS. 2,35,22,670/-		
		(b) Spouse	ANXPK0569Q	FY 2018-19		RS. 2,36,540/-		
		(c) HUF	NA	Not Applicable		Not Applicable		
		(d) Dependent 1	ACNPZ4245M	Not Applicable		Not Applicable		
		(d) Dependent 2	PAN Not Allotted	Not Applicable		Not Applicable		
8.		**Details of Assets and Liabilities (including offshore assets) in rupees**						
		Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
A.		**Moveable Assets (Total value)**	26,88,87,158	16,87,91,795	Not Applicable	50,20,000	NIL	NIL
B.		**Immovable Assets**						
	I	Purchase Price of self-acquired immovable property	15,07,43,413	1,68,08,000	Not Applicable	NIL	NIL	NIL
	II	Development/construction cost of immovable property after purchase (if applicable)	NIL	NIL	Not Applicable	NIL	NIL	NIL

NOTARY GOVT. OF INDIA NEELAM SHARMA ADVOCATE DELHI 15

	III	Approximate Current MarketPrice - (a) Self-acquired assets (Total Value) (b) Inherited assets (TotalValue)	31,18,47,000 Not Applicable	1,68,08,000 Not Applicable	Not Applicable Not Applicable	NIL NIL	NIL NIL	NIL NIL
9.		**Liabilities**						
	(i)	Government dues (Total)	NIL	NIL	Not Applicable	NIL	NIL	NIL
	(ii)	Loans fromBank, Financial Institutions and others(Total)	NIL	6,70,00,000	Not Applicable	NIL	NIL	NIL
10.		**Liabilities that are under dispute**						
	(i)	Government dues (Total)	NIL	NIL	Not Applicable	NIL	NA	NIL
	(ii)	Loans from Bank, Financial Institutions and others(Total)	NIL	NIL	Not Applicable	NIL	NA	NIL
11.		**Highest educational qualification:** POST GRADUATION: MEP- IIM -A, AHMEDABAD: 2002 MASTER OF FINANCE & CONTROL: ALIGARH MUSLIM UNIVERSITY: 1993 GRADUATION: BACHELOR OF ARTS; ALIGARH MUSLIM UNIVERSITY: 1990 SCHOOLING: INTERMEDIATE SCIENCE ISC: RANCHI UNIVERSITY: 1986 MATRICULATION: HAZARIBAGH HIGH SCHOOL: 1983						

NOTARY
NEELAM SHARMA
ADVOCATE
DELHI
GOVT. OF INDIA

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and Babove;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part Babove.

identified Syed zafar Eslam

Verified at NEW DELHI this the 28th day of AUGUST, 2020

28/8/2020

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Dr. Abhishek K. Tiwari

Senior Resident
Deptt. of Pulmonary, Critical Care & Sleep Medicine
All India Institute of Medical Sciences
Ansari Nagar, New Delhi - 110029

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note: 4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

BEFORE ME

NOTARY PUBLIC
DELHI (INDIA)

28 AUG 2020

NOTARY GOVT. OF INDIA
NEELAM SHARMA ADVOCATE DELHI
17/08/2025

NEELAM SHARMA
ADVOCATE
Supreme Court of India
Ch. No. 165A, Gate No. 11,
Patiala House Courts,
New Delhi
(M): 9899408307
9350477737

NOTARIAL REGISTER
Entry No. 24 dt 28/8/2020
Date 28/8/2020

FORM 7 B

[See Rule 10(1) Of The Conduct Of Elections Rules, 1961]

LIST OF CONTESTING CANDIDATES

Bye-Election to the Council of States by the elected members of the Legislative Assembly of Uttar Pradesh to fill the vacancy of **Shri Amar Singh**

Sl. No.	Name of candidate	Address of candidate	Party Affiliation
1	2	3	4

Candidates Of Recognised National And State Political Parties

1.	**Syed Zafar Islam, Sri.**		Flat No 106, SFS Flats, Ashok Vihar, Phase-III, Delhi	Bhartiya Janata Party

Place: Vidhan Bhawan, Lucknow.
Dated: September 04. 2020

RETURNING OFFICER
UP-09 - ELECTION BY ELECTED M.L.As

(BRIJ BHUSHAN DUBEY)
RETURNING OFFICER
AND
SPECIAL SECRETARY
LEGISLATIVE ASSEMBLY
UTTAR PRADESH

प्ररूप 7 ख

(निर्वाचनों का संचालन नियम, 1961 का नियम 10 (1) देखिए)

निर्वाचन लड़ने वाले अभ्यर्थियों की सूची

उत्तर प्रदेश विधान सभा के निर्वाचित सदस्यों द्वारा **श्री अमर सिंह के रिक्त स्थान की पूर्ति हेतु** राज्य सभा के लिये उप–निर्वाचन

क्रम संख्या	अभ्यर्थी का नाम		अभ्यर्थी का पता	दल सहबद्धता
1	2		3	4
मान्यता प्राप्त राष्ट्रीय और राज्य राजनैतिक दलों के अभ्यर्थी				
1.	सैयद जफर इस्लाम, श्री		फ्लैट नं0 106 एस0एफ0एस0 फ्लैटस, अशोक विहार, फेज-।।।, दिल्ली	भारतीय जनता पार्टी

स्थानः विधान भवन, लखनऊ।
दिनांकः 04 सितम्बर, 2020

(बृज भूषण दुबे)
रिटर्निंग आफिसर,
एवं
विशेष सचिव, विधान सभा।

विधान सभा सचिवालय
उत्तर प्रदेश
(पटल कार्यालय)

संख्याः 1223 / वि0स0 / प0का0 / 48(प) / 2020 दिनांक 04 सितम्बर, 2020

1. प्रतिलिपि पांच अंग्रेजी प्रति सहित, प्रधान सचिव, भारत निर्वाचन आयोग, निर्वाचन सदन, अशोक रोड, नई दिल्ली को सूचनार्थ प्रेषित(फैक्स संख्या 011– 2305 2525),
2. प्रतिलिपि एक अंग्रेजी प्रति सहित मुख्य निर्वाचन अधिकारी, उत्तर प्रदेश, लखनऊ, को सूचनार्थ एवं सरकारी गजट में तुरन्त प्रकाशनार्थ प्रेषित,
3. प्रतिलिपि एक अंग्रेजी प्रति सहित, उपर्युक्त निर्वाचन लड़ने वाले अभ्यर्थी को प्रेषित।

(बृज भूषण दुबे)
रिटर्निंग आफिसर,

उत्तर प्रदेश विधान सभा के निर्वाचित सदस्यों द्वारा श्री अमर सिंह के रिक्त स्थान की पूर्ति हेतु राज्य सभा का उप निर्वाचन

संक्षिप्त विवरण

1. उत्तर प्रदेश. उत्तर प्रदेश विधान सभा के निर्वाचित सदस्यों द्वारा श्री अमर सिंह के रिक्त स्थान की पूर्ति हेतु राज्य सभा के उप निर्वाचन की लोकसूचना (प्ररूप–1) हिन्दी में दैनिक समाचार पत्र **"अमर उजाला" तथा PUBLIC NOTICE (FORM-1) अंग्रेजी के दैनिक समाचार पत्र "THE TIMES OF INDIA, LUCKNOW" के दिनॉक 25 अगस्त, 2020** के अंक में प्रकाशित करायी गयी।

2. दिनॉक **29 अगस्त, 2020 को अभ्यर्थी श्री सैयद जफर इस्लाम के प्रस्थापक श्री सुरेश कुमार खन्ना, सदस्य विधान सभा द्वारा** उक्त निर्वाचन हेतु **दो** सेट में **श्री सैयद जफर इस्लाम के** नामांकन पत्र दाखिल किये गये।

3. दिनॉक **01 सितम्बर, 2020 को अभ्यर्थी श्री गोविन्द नारायण द्वारा** उक्त निर्वाचन हेतु **दो** सेट में एवं **श्री महेश चन्द्र शर्मा** ने एक सेट में **अपने** नामांकन पत्र दाखिल किये गये।

4. उक्त सभी नामांकन–पत्रों को निर्वाचन के संचालन नियम, 1961 के नियम 7 के अनुसार प्ररूप 3ख/FORM 3B में नामांकन दाखिल किये जाने की सूचना तैयार कराकर दाखिल करने वाली तिथि को ही नोटिस बोर्ड पर प्रदर्शित कर दिया गया तथा उसकी एक प्रति मुख्य निर्वाचन अधिकारी, उ0प्र0 को भेज दी गयी।

5. उक्त सभी नामांकन–पत्र, फार्म–26 तथा निर्वाचन आयोग द्वारा नाम–निर्देशन–पत्र के साथ अभ्यर्थी द्वारा अपराधिक पृष्ठभूमि, सम्पदा, देनदारियों और शैक्षिक योग्यता सम्बन्धी दाखिल किये जाने वाले शपथ–पत्र (प्ररूप–26) की छाया प्रतियां नामांकन–पत्र दाखिल करने वाली तिथि को ही जिला निर्वाचन अधिकारी, लखनऊ एवं मुख्य निर्वाचन अधिकारी, उत्तर प्रदेश को तथा मीडिया को उपलब्ध कराया गया।

6. दिनॉक **02 सितम्बर, 2020** को पूर्वाहन् 11.00 बजे **श्री सैयद जफर इस्लाम, श्री गोविन्द नारायण एवं श्री महेश चन्द्र शर्मा** द्वारा दाखिल किये गये नामांकन पत्रों एवं अन्य प्रपत्रों की संवीक्षा आयोग द्वारा नियुक्त प्रेक्षक की उपस्थिति में की गई। संवीक्षा में **श्री सैयद जफर इस्लाम एवं श्री गोविन्द नारायण** द्वारा दाखिल नामांकन पत्र वैध पाये गयें।

7. संवीक्षा के उपरांत विधिमान्यतः नाम निर्देशित अभ्यर्थियों की सूची निर्वाचनों का संचालन नियम, 1961 के नियम 8 के अनुसार प्ररूप–4 (हिन्दी में)/FORM-4 (अंग्रेजी में) तैयार कराकर रिटर्निंग आफिसर के हस्ताक्षरोपरान्त एक प्रति नोटिस बोर्ड पर तथा उसकी दो–दो प्रतिलिपि प्रधान सचिव, भारत निर्वाचन आयोग, नई दिल्ली एवं मुख्य निर्वाचन अधिकारी, उत्तर प्रदेश को प्रेषित की गई।

8. दिनांक **02 सितम्बर, 2020 को** संवीक्षा के उपरान्त अपरान्ह में श्री गोविन्द नारायण द्वारा प्ररूप–5 में उक्त निर्वाचन से नाम अपने नाम वापसी की घोषणा की जिसकी सूचना **प्ररूप–6 (हिन्दी में)/FORM-6 (अंग्रेजी में)** तैयार कराकर रिटर्निंग आफिसर के हस्ताक्षरोपरान्त एक प्रति नोटिस बोर्ड पर तथा उसकी दो–दो प्रतिलिपि प्रधान सचिव, भारत निर्वाचन आयोग, नई दिल्ली एवं मुख्य निर्वाचन अधिकारी, उत्तर प्रदेश को प्रेषित की गई।

7. **दिनॉक 04 सितम्बर, 2020** को अपराह्न 03.00 बजे तक अभ्यर्थी श्री सैयद जफर इस्लाम द्वारा उक्त निर्वाचन से अपना नाम वापस न लिये जाने के फलस्वरूप निर्वाचनों के संचालन नियम, 1961 के नियम 10 (1) के अनुसार प्ररूप **7 ख (हिन्दी)(संलग्न)/FORM 7B (अंग्रेजी में) (संलग्न)** में निर्वाचन लड़ने वाले अभ्यर्थियों की सूची तैयार कराकर प्रधान सचिव, भारत निर्वाचन आयोग, नई दिल्ली, मुख्य निर्वाचन अधिकारी, उ0प्र0 को तथा निर्वाचन लड़ने वाले अभ्यर्थी को प्रेषित की गई।

8. तदुपरान्त निर्वाचन का परिणाम प्ररूप 21 ख (हिन्दी) (संलग्न)/FORM 21 B (अंग्रेजी)(संलग्न) में तैयार करा कर रिटर्निंग आफिसर द्वारा घोषित किया गया ।

ELECTION COMMISSION OF INDIA

Ashoka Road, Nirvachan Sadan, New Delhi-110001

No: ECI/PN/49/2019 ***Dated 21st August, 2020***

PRESS NOTE

Subject: Bye Election to the Council of States from Uttar Pradesh -reg.

There is one casual vacancy in the Council of States from Uttar Pradesh as per following details: -

State	Name of Members	Reason	Date of vacancy	Term Up to
Uttar Pradesh	Shri Amar Singh	Death	01.08.2020	04.07.2022

2. The Commission has decided to hold bye-election to the Council of States from Uttar Pradesh to fill up the above said vacancy in accordance with the following schedule: -

S. No	Events	Dates
1.	Issue of Notifications	25th August, 2020 (Tuesday)
2.	Last date of making nominations	01st September, 2020 (Tuesday)
3.	Scrutiny of nominations	02nd September, 2020 (Wednesday)
4.	Last date for withdrawal of candidatures	04th September, 2020 (Friday)
5.	Date of Poll	11th September, 2020 (Friday)
6.	Hours of Poll	09:00 am to 04:00 pm
7.	Counting of Votes	11th September, 2020 (Friday) at 05:00 pm
8.	Date before which election shall be completed	14th September, 2020 (Monday)

3. The Chief Secretary, Uttar Pradesh is being directed to depute a senior officer from the State to ensure that the extant instructions regarding COVID-19 containment measures are complied with while making arrangements for conducting the election.

(PAWAN DIWAN)
UNDER SECRETARY